

ITEM NO.1765

COURT NO.16

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5829/2022

PALLAVI SHARMA

Appellant(s)

VERSUS

ASHIANA MAINTENANCE SERVICES LLP & ORS.

Respondent(s)

Date : 28-10-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
[IN CHAMBER]

For Appellant(s) Mr. Amit Pawan, AOR

For Respondent(s) Mr. Sahil Tagotra, AOR  
Ms. Shreya Kasera, Adv.  
Ms. Ishani Shekhar, Adv.

Mr. Anjuman Tripathy, AOR  
Mr. Ardhendu Pratap Swain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Four weeks' time is granted to the appellant(s) by way of last indulgence to take appropriate steps in respect of unserved respondent no.2 and to file amended memo of parties.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR